W.P.Nos.22371, 22372 & 22375 of 2021

<u>V.PARTHIBAN.J.,</u>

Mr.R.Subramanian, ACGSC, takes notice for respondents.

2. In all these matters, a learned Judge of this Court considered identical situation and passed an interim order on the basis of the observation made by the Hon'ble Supreme Court of India, in its order dated 30.09.2021, which reads as under:

"Having heard learned senior counsel for the petitioners and Ms.Aishwarya Bhati, learned Additional Solicitor General for the respondent-Union of India, we are of the view that at least for the Academic Year i.e. 2021-2022, the respondents have to consider allotment of seats to the petitioners to pursue MBBS course in Medical Colleges, which seats Overseas Citizens of India (OCI) were eligible for before the issuance of the impugned Notification dated 4th March, 2021 subject to their eligibility. Therefore, we direct the respondent-National Testing Agency to declare the result of the examination i.e, NEET UG 2021 taken by the petitioners and the eligibile petitioners are permitted to appear for the counselling in the General category.

The applications for interim relief are disposed of. It is made clear that the aforesaid interim relief is confined to the Academic Year 2021-2022 only." 3. In view of the above, the interim direction as sought for in these writ petitions for directing the 3rd respondent to permit the petitioners to participate in the JEE Counselling 2021 in the general category meant for Indian Citizens through the 5th respondent authority in line with the order dated 30.09.2021 of the Hon'ble Supreme Court in W.P.(Civil) No.1397/2020, pending disposal of these writ petitions, these petitioners are also to be treated on par with the Indian Citizens, in respect of the present Academic Year consideration. Post on 22.11.2021.

pns/RR

(Note:Issue Order Copy on 12.10.2021)

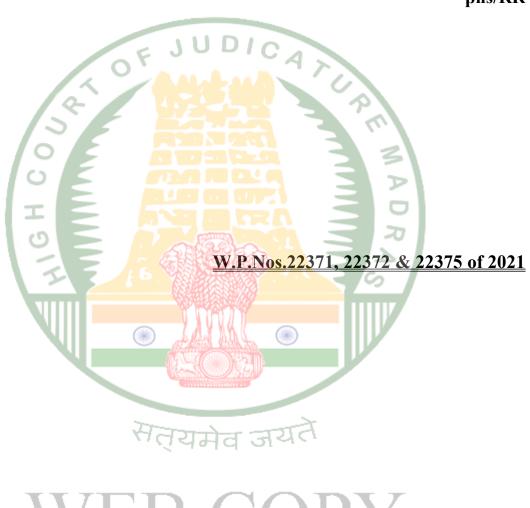
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V.PARTHIBAN, J.

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<u>12.10.2021</u>

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